

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 4159
TO BE ANSWERED ON 28.03.2017

JUSTICE ARIJIT PASAYAT COMMITTEE

4159. SHRI A.T. NANA PATIL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has studied the report submitted by Justice Arijit Pasayat Committee;
- (b) if so, the reasons for inadequate infrastructure at Consumer fora and appointment of non-judicial members on consumer fora; and
- (c) the corrective steps taken by the Government for proper implementation of Consumer Protection Act?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c) : Justice Pasayat Committee has submitted four interim reports to the Hon'ble Supreme Court. Based on the finding of the Committee, the Hon'ble Supreme Court issued direction vide its order dated 21.11.2016 to the Central Government to frame model rules regarding appointment, salary and other terms and conditions of service of the members of Consumer fora and to the National Consumer Disputes Redressal Commission for framing regulations relating to supervision and monitoring the working of the States Consumer Disputes Redressal Commission and the District Fora. The Central Government has attended to the tasks as directed by the Hon'ble Supreme Court. Hon'ble Supreme Court also issued directions to the State Governments to comply with the Committee findings conveyed earlier to them regarding infrastructure, administration, financial and performance issues for which State Governments are responsible for time bound compliance.
